

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No. 105

IA-1994/2021

In

IB-1348(ND)/2019

IN THE MATTER OF:

M/s. Nisus Finance & Investment Managers LLP & Anr

Vs.

M/s. Earthcon Universal Infratech Pvt. Ltd.

...FINANCIAL CREDITOR

...RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 25.05.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Pranav Gupta, Advocate.

For the RP

: Mr. Rishabh Jain, Advocate

ORDER

IA-1994/2021:-

Heard the submissions made by the Counsels of both the parties.

Let this IA be listed on 22nd July, 2021.

-SD-

(NARENDER KUMAR BHOLA)

MEMBER (TECHNICAL)

-SD-

(P.S.N PRASAD)

MEMBER (JUDICIAL)

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IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No. 105

New IA-2261/2021

In

IB-1348(ND)/2019

IN THE MATTER OF:

M/s. Nisus Finance & Investment Managers LLP & Anr
Vs.

M/s. Earthcon Universal Infratech Pvt. Ltd.

....**FINANCIAL CREDITOR**

....**RESPONDENT**

SECTION

U/s 7 IBC code 2016

Order delivered on 25.05.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the RP

: Mr. Rishabh Jain, Advocate

ORDER

New IA-2261/2021 :

This is an Application filed under Rule 11 of the NCLT Rules, 2016 seeking an early hearing of the IA-1078/2021 filed by the Resolution Professional.

Having heard the submissions made by the Resolution Professional and having noted the contents of the Application, the Application is allowed and the matter is posted to 3rd June, 2021,

Therefore, the IA No. 1078/2021 and is posted for hearing on 3rd June, 2021.

The present Application is **allowed** and stands **disposed of**.

-SD-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-SD-

(P.S.N PRASAD)
MEMBER (JUDICIAL)

Surjit Singh

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No. 105

IA-1933/2021

In

IB-1348(ND)/2019

IN THE MATTER OF:

M/s. Nisus Finance & Investment Managers LLP & Anr

....**FINANCIAL CREDITOR**

Vs.

M/s. Earthcon Universal Infratech Pvt. Ltd.

....**RESPONDENT**

SECTION

U/s 7 IBC code 2016

Order delivered on 25.05.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the RP

: Mr. Rishabh Jain, Advocate

ORDER

IA-1933/2021:-

Counsel for the Applicant is not present at the time of virtual hearing. Counsel for the Resolution Professional is present. Counsel for the RP has submitted that the claim of the Applicant has already been admitted. This Application amounts to duplication of the claim. However, in the interest of justice, let this Application be posted after ten days and if the Applicant is not present on the next date of hearing, the Application will be dismissed.

List the matter on 22.7.2021.

-SD-

(NARENDER KUMAR BHOLA)

MEMBER (TECHNICAL)

-SD-

(P.S.N PRASAD)

MEMBER (JUDICIAL)

Surjit Singh

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No. 105

1 IA-1934/2021

In

IB-1348(ND)/2019

IN THE MATTER OF:

M/s. Nisus Finance & Investment Managers LLP & Anr

Vs.

M/s. Earthcon Universal Infratech Pvt. Ltd.

...FINANCIAL CREDITOR

...RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 25.05.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the RP

: Mr. Rishabh Jain, Advocate

ORDER

IA-1934/2021:-

Heard the submissions made by the Resolution Professional and seen the application. The Application is moved by one of the Claimants, stated to be the Operational Creditor along with the supporting affidavit. The Counsel for the Resolution Professional has submitted that copy of the application is not served on him although he is arrayed as a party respondent in the matter.

Therefore, the Applicant present today for virtual hearing is directed to take steps for serving copy of this Application on the Resolution Professional within ten days.

Post the matter on 22.7.2021.

-SD-

(NARENDER KUMAR BHOLA)

MEMBER (TECHNICAL)

-SD-

(P.S.N PRASAD)

MEMBER (JUDICIAL)